

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5430
ANSWERED ON:28.04.2000
BHARAT GOLD MINES AND PRIVATE COMPANIES REFUND TO BIFR
SULTAN SALAHUDDIN OWASI

Will the Minister of FINANCE be pleased to state:

- (a) whether BIFR has confirmed a prima facie opinion to wind up five private companies and State owned Bharat Gold Mines Ltd.;
- (b) if so, the details thereof;
- (c) whether these companies or State Governments were asked for rehabilitation proposal;
- (d) if so, the details thereof; and
- (e) the strategy chalked to rehabilitate or protect the interests of workers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR) :

- (a) and (b) The names of the five private companies mentioned in part (a) of the question have not been specified. However, Board for Industrial and Financial Reconstruction (BIFR) has reported that winding up notice has been issued by it with regard to M/s Bharat Goldmines Limited.
- (c) and (d) A rehabilitation proposal estimated to cost Rs. 100 crores was submitted jointly by employees of the Bharat Gold Mines Ltd. The proposal envisaged reliefs, concessions and huge investments from Government of India and Government of Karnataka. As the promoters of the company of employees union of the company were not in a position to bring in required funds as promoters' contribution, BIFR directed that a. show-cause notice for winding up of the company be issued to all concerned. Objections/suggestions to the show-cause notice would be heard on 16.5.2000.
- (e) The Rehabilitation of the companies referred to BIFR including protection of the interest of the workers are dealt with by BIFR in accordance with the well laid down provisions of Sick Industrial Companies (Special Provisions) Act, 1985.